

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 145 of 2019

IN THE MATTER OF:

M/s. Orchid Industries Pvt. Ltd. ...Appellant

Vs.

M/s. Stanfab Apparels Pvt. Ltd. ...Respondent

Present: For Appellant: - Mr. Rakesh Taneja, Mr. Jairam Chaudhary, Advocates.

For Respondent: - Mr. S. Ravishankar, Ms. Yamunah Nachiar and Ms. Parnika Medhekar, Advocates.

O R D E R

29.08.2019— Mr. Rakesh Taneja, learned counsel appearing on behalf of the Appellant, on instructions from Mr. Amar Baid, Director of the Appellant Company who is present, submitted that the matter has been settled between the parties and he has been asked to withdraw the appeal.

Mr. S. Ravishankar, learned counsel appearing on behalf of the Respondent submits that a joint agreement has been reached between the parties today itself i.e. on 29th August, 2019. As prayed for, they are allowed to file a copy of the same to this Appellate Tribunal for keeping the same on record.

The appeal stands disposed of as withdrawn. No costs.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g